## CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

## **Petition No. 378/TT/2020**

Date: 24.11.2020

To, Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 tariff block and determination of transmission tariff of the 2019-24 tariff block for Asset-I: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 No. 220 kV Line Bays, Asset-II: 400/220 kV 315 MVA ICT-II along with associated bays at New Wanpoh Sub-station, Asset-III: 400 kV 125 MVAR Bus Reactor along with associated bays, Asset-IV: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends) associated with Northern Region System Strengthening Scheme-XVI"

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.12.2020:

- 2. Clarify/submit the following information:
  - i. Submit Forms 5, 12A, 13 in respect of instant Assets-I, II, III and IV.
  - ii. Whether the entire scope of the project is covered in the instant petition.
  - iii. Contract-wise details of additional capital expenditure for the instant assets for 2014-19 tariff period in the following format:

Ass et No.	Head wise /Part ywise	Partic ulars#	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)							Reversal (year wise)						Additional Liability Recognized^					Outstand ing Liability as on 31.3.201
					2014-19 period						2014-19 Period						2014-19 Period						
										-						-						-	-

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer